

Central Administrative Tribunal, Lucknow Bench, Lucknow

Original Application No. 102/2008

This the 13th day of March, 2008

Hon'ble Sri Justice Khem Karan, Vice Chairman

1. Ashok Kumar Mishra aged about 54 years son of late Mata Parsed Misra, resident of B-269/2, Rajajipuram Lucknow.
2. B.S. Srivastava, aged about 63 years son of late Sri G.C. Lal Srivastava, resident of 99, Sunder Bagh (Near Sundar Bagh Park), Lal Kuan, Lucknow.
3. S.P. Pant aged about 57 years son of late Basudev Pant, resident of Street No. 5, Himalayana Colony, Teli Khera, Lucknow.
4. Ganesh Parsed aged 53 years son of late Angnoo Parsed resident of E-1/788, LDA Colony, Kanpur Road, Lucknow.
5. K.K.Srivastava aged about 53 years son of late Nand Parsed Srivastava, C/o Sr. Section Engineer, A.C. Coaching, N. Railway, Charbagh, Lucknow.
6. Ram Kumar II, aged about 56 years son of late Mahavir resident of Village Behsa, 32 Battalion, PAC Kanpur Road, Lucknow.
7. A.K. Yadav, aged about 53 years son of late H.N. Yadav, C/o Sr. Section Engineer, A.C. Coaching, N.Railway, Charbagh, Lucknow.
8. Master aged about 52 years son of late Moti Lal, C/o Sr. Section Engineer, A.C. Coaching ,R. Railway, Charbagh, Lucknow.
9. Uma Shanker Nigam aged about 49 years son of late Kali Charan Nigam, resident of 251/2, Tehri Bazar (Pattal Wali Gali) Rekabganj, Lucknow.
10. Haseem Ahmad aged about 49 years son of late Raees Ahmad resident of Katra, Post Bijnore, District- Lucknow.
11. Om Nath, aged about 39 years son of Sri Brij Lal resident of 158/73, Sunar Wali Gali, Ganga Parsed Road, Maulvi Ganj, Lucknow.
12. Ram Manohar aged about 37 years son of late Roop Narain resident of B-269/2, Rajajipuram, Lucknow.
13. Vijay Charan aged about 57 years son of late Durga Charan, resident of Street No. 5, Himalayana Colony, Devi Khera, Telibagh, Lucknow.

Petitioners

By Advocate: Sri R.K. Upadhyaya

Versus

1. Union of India through the General Manager, Northern Railway, Baroda House, New Delhi.



2. Divisional Railway Manager, Northern Railway, Hazratganj, Lucknow.
3. Assistant Divisional Electrical Engineer, Northern Railway Divisional Office, Lucknow.
4. Senior Section Engineer (Electric) A.C. Coaching, Northern Railway, Charbagh, Lucknow.

Opposite Parties

By Advocate: Sri C.B. Verma

ORDER (ORAL)

By Hon'ble Sri Justice Khem Karan, Vice Chairman,

The request of the applicants under Rule 4(5) of the Central Administrative Tribunal Act, 1985 is accepted as all them have common grievance.

2. Applicants are claiming the Over Time Allowance for a certain period and they say that they were paid such allowances for some period but were not paid for certain period as mentioned in A-2. Their grievance is that in spite of representation having been given to the authorities concerned on 5.10.2007 (copy of which is Annexure No. 3), no decision has been taken so far.
3. Sri C.B. Verma says that applicants are not entitled to the such allowances for the period mentioned in the representation or in A-2. I think respondents should pass some orders on the representation of the applicants and should not keep the matter pending.
4. So, this O.A. is finally disposed of with a direction, that in case applicants submit a detailed fresh representation annexing therewith copy of this order, within a period of one month to respondents No. 3 and 4, they shall consider and dispose of the same



in accordance with relevant rules/orders on the subject within a period of 3 months thereafter. No order as to costs.

1. Jan 13.3.08
Vice Chairman

HLS/-